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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 260/00252 OF 2014

Cuttack this the 23rd day of April, 2014

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R. C. MISRA, MEMBER (A)**

.....
Nagabhusan Kundu,
aged about 30 years,
Son of Niranjan Kundu,
Vill- Laxminarayanpur, PO.- Mahajanpur,
PS- Bahugram, Dist- Cuttack.

...Applicant

(Advocates: Mr. D.K. Mohanty)

VERSUS

Union of India Represented through

1. Director General of Post,
Ministry of Communication,
Department of Post, Dak Bhawan,
Sansad Marg, New Delhi-1.
2. Chief Post Master General,
Orissa Circle, Bhubaneswar,
Dist- Khurda-751001.
3. Superintendent of Post Offices,
Cuttack North Division,
Cuttack-753001.

... Respondents

(Advocate: Ms. S. Mohapatra)

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Copy of this OA has been served on Ms. S.Mohapatra, Ld.

Addl. CGSC appearing for the Respondents, who accepts notice for all the Respondents in this OA. Registry is directed to serve notice, in terms of Sub rule 4 of Rule 11 of the CAT (Procedure) Rules, 1987 for onward

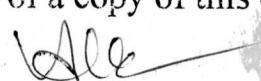


transmission. Heard Mr. D.K. Mohanty, Learned Counsel for the Applicant, and Ms. S.Mohapatra, Ld. Addl. CGSC appearing for the Respondents, and perused the materials placed on record.

2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to Respondent No.3 to issue offer of appointment in his favour pursuant to Annexure-A/3 series/to give appointment retrospectively for the post of GDSBPM in any of the B.O. in account with Govindpur Kuchery S.O. under Jajpur H.O. The case of the applicant is that pursuant to the notifications dated 18.09.2012 (Annexure-A/3 series), he applied for the post of GDSBPM of different B.Os. under Jajpur HO and, as per his belief, he has secured the highest marks amongst the candidates who had applied for the aforesaid post and, accordingly, he should have been given appointment. However, since no communication was made to the applicant, he preferred a representation on 17.09.2013 before the Respondent No.3. Having received no reply, he made another representation on 25.01.2014.

3. On the other hand, Ms. S.Mohapatra, Ld. ACGSC appearing for the Respondents, has no immediate instruction whether any such representations have been filed by the applicant and, if so, the status thereof.

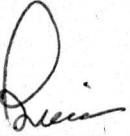
4. Taking into account the various submissions made by Ld. Counsel for both the sides, since the specific stand of the applicant is that his representations are stated to be pending for consideration, without going into the merit of this case, we direct Respondent No.3 to consider and dispose of the representations stated to be filed by the applicant on 17.09.2013 and 25.01.2014, if still pending, with a reasoned and speaking order within a period of 30 (thirty) days from the date of receipt of a copy of this order and

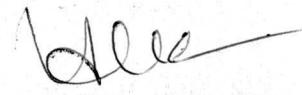


communicate the result thereof to the applicant. If after such consideration the applicant is found to be eligible for such appointment then expeditious steps be taken preferably within a period of two months therefrom to fill up the post.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

6. As agreed to by Ld. Counsel for both the sides, copy of this O.A., along with the copy of this order, be transmitted to Respondent Nos. 2 and 3 by Speed Post at the cost of the applicant, for which Mr. Mohanty, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 25.04.2014. Free copies of this order be given to the Ld. Counsel for both the sides.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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